
The NLIU-Trilegal Summit

ON CORPORATE AND COMMERCIAL LAWS 2019

Bhopal, Madhya Pradesh - August 2019



**Centre for
Business &
Commercial Laws**

NATIONAL LAW INSTITUTE UNIVERSITY, BHOPAL

The Centre for Business and Commercial Laws (CBCL) was established in 2008 at National Law Institute University, Bhopal (NLIU) with the intention of generating corporate awareness and facilitating research. It provides several avenues for students to explore the realm of business and corporate laws and develop the foundations required to be a successful practitioner in the field.

INTRODUCTION

The Centre for Business and Commercial Laws of National Law Institute University, Bhopal (NLIU), in collaboration with Trilegal, is organizing the **5th NLIU-Trilegal Summit on Corporate and Commercial Laws** on 31st of August, 2019.

The previous editions focussing on mergers and acquisitions, in 2016 and 2017 were a resounding success, witnessing submissions and participation by law students from across the country. Since 2018, the Summit has been operating on an expanded format covering all areas of corporate and commercial laws. The topics discussed in the previous editions of the summit focussed on key issues in M&As such as M&A activity in pharmaceutical, real-estate, infrastructure and e-commerce sector etc.; to key issues in M&A transactions such as valuation mismatch, failed transactions and rise of corporate insolvency regime; and on contemporary issues such as leveraged buyouts, rupee-denominated bonds, rise of NPAs and asset reconstruction companies.

The present edition of the summit is an effort to continue the successful legacy of the past editions. It aims to initiate a dialogue on the developments in the corporate world and contribute to the growth of knowledge and research in the field of commercial laws, whilst increasing the awareness and aptitude of students in these fields.



ABOUT NLIU

NLIU Bhopal is one of India's premier law schools. It has always fostered partnerships at both the national and international level to cater to the interests of students. The University endeavours to enhance the legal landscape of India and contribute to the society with the help of its experienced and dedicated staff and bright young minds, providing an excellent platform for its students to gain invaluable experience by maintaining ties with top corporate law firms throughout the country and abroad. It boasts of alumni that have excelled in areas of corporate law and have made great strides in their respective fields. The University seeks to provide its students with an environment which is a healthy mix of fervour, idealism,

experience and moderating values and to inculcate in them the knowledge, confidence and competence to become able lawyers of tomorrow.

ABOUT TRILEGAL

Trilegal is one of India's leading law firms and is involved in some of the biggest and most complex transactions across sectors. The firm's work culture, depth of sectoral and transactional experience, wide range of expertise and quality of lawyers enables it to tap into a vast clientele inclusive of both domestic and international corporations. The firm's Corporate and M&A practice has won numerous accolades over the years and is consistently ranked by reputed legal publications as one of the best in India.



Trilegal has been recognised for its stellar work by some of the most prestigious awards in the industry such as -

- *Among the top ten most innovative law firms in Asia-Pacific – The Financial Times Innovative Lawyer Awards 2017*
- *Among the top five law firms in India – RSG India Report 2017*
- *Top tier M&A Firm in India – Asian Legal Business (Thomson Reuters) M&A Report 2017*
- *Best Overall Law Firm – India Business Law Journal 2017, 2016, 2015, 2014*
- *National Firm of the Year India – Chambers Asia Pacific Awards 2016-*
- *Best Client Service Award – Chambers Asia-Pacific Awards 2015*
- *Best Domestic Law Firm – IDEX(Ideas Exchange) Legal Awards 2016, 2015, 2014*
- *Deal of the Year – IFLR Asia Law Awards 2017, 2016, 2015*
- *Band 1 in Banking and Finance, Corporate M&A, Energy & Infrastructure, TMT and Employment – Chambers and Partners, 2018, 2017, 2016, 2015, 2014.*



Eligibility

Authors must be pursuing their LL.B. (Hons.) / LL.B. / LL.M. from any recognized university for the academic year of 2019-2020, to be eligible to participate in the Summit.

Themes

We invite original submissions from authors in the form of an article or essay falling within the indicated contours of the theme of the summit – “corporate and commercial laws”. The list of indicated sub-themes is given below to aid the participants:-

1. Mergers & Acquisitions

- Analysis of landmark mergers and forecasting trends for future M&A activity
- Vertical overlaps in merger control

2. Foreign Investment (Private Equity/Venture Capital and Debt Instruments)

- Emerging trends in E-Commerce Policy
- Emerging forms of investment such as REITs and InvITs

3. Recent updates on the Insolvency and Bankruptcy Code (IBC) and emerging trends

4. Capital Markets

- Rise of IPOs in niche sectors such as insurance companies, banks
- Trends of failure of IPOs in the Indian market
- Emerging trends in white collar crime (legal developments and recent examples in insider trading)
- Data Privacy aspects of financial information and in capital markets

5. Contemporary Issues

- Introduction of P2P Lending in India / Technologies such as Blockchain, Cryptocurrencies and Initial Coin Offering/ Crowdfunding
- Digital economy and Antitrust issues
- Impact measurement and social/sustainable investments
- Diversity and Ethical Compliance
- Compliance and Risk Analysis: Changing Behaviours and Processes

The above areas of law and sub-themes are indicative in nature. The participants are free to choose an inter-disciplinary topic involving one or more of the above areas of law or sub-themes, provided that it fits within the contours of these indicative theme of the Summit.

Structure

The Summit will have **fifteen paper presentations** (including essays and articles) which shall be selected after an intensive review procedure to be conducted jointly by CBCL and Trilegal. The participants may adopt any suitable means for presenting the papers including audio-visual aids, such as PowerPoint presentations etc.

The fifteen selected manuscripts shall be published in a commemorative book (with an ISBN/ISSN number). The top three presentations will be conferred with rewards. All presenters at the Summit will receive a certificate acknowledging their participation as a delegate.

Additionally, the Summit will include a counselling session which will be conducted by partners from Trilegal, exclusively for the shortlisted participants! During the session, the participants can look forward to key career advice from noted corporate practitioners, rare opportunity to interact and be taught directly by the partners along with invaluable networking opportunities.

Submission Guidelines

Submissions can be made under the following categories:

- **Articles:** Manuscripts under this category should be 4000-6000 words long dealing with an issue in-depth and demonstrating a comparatively higher level of analysis. Co-authorship of papers (maximum two) among individuals from the same or different institutions is allowed.
- **Essays:** Manuscripts under this category should be 2000-3000 words and either cover a recent development or be issue-specific. Co-authorship is not allowed.

Kindly note that the word limit is exclusive of footnotes. Strict adherence to the word limit is prescribed. Citations must conform to standards laid down in the Bluebook: A Uniform System of Citation (20th 2015). Submissions must use only footnotes as a form of citation. Substantive footnoting is permitted.

The following format must be adhered to –



Title: Times New Roman, size-15, Bold, 2.0 line spacing, centre-aligned.

Abstract: Times New Roman, size-11, Italicized, 1.5 line spacing, justified, Margins of 2.0.

Main Body: Times New Roman, size-12, 1.15 line spacing, justified.

Heading: Times New Roman, size-14, Bold, 1.5 line spacing, centre-aligned.

Sub-headings: Times New Roman, size-13, Italicized, 1.15 line spacing, centre-aligned.

Footnotes: Times New Roman, size-10, 1.0 line spacing, justified.

Margins: One inch (2.54 cm) on all four sides.

Submission must be accompanied by a covering letter including author(s) name, email-ID, mobile number and college name. Submissions must only be in electronic form sent via email. All submissions must be in .doc or .docx format and **must contain an abstract of 250-300 words exclusive of the word limit.**

Rewards

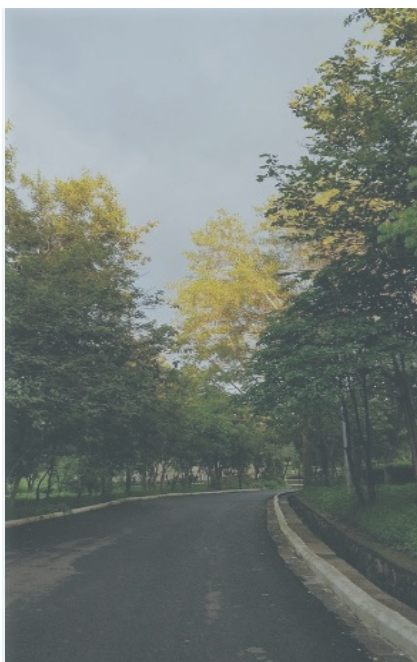
With this edition, we will be offering new and exciting awards to the winners! The prizes shall be disclosed in the coming days, so keep an eye out and until then keep guessing! Last year, the winners of the First Prize won an **all expense paid trip to Dubai**, while both the Runners-Up and Second Runners-Up received **internships at Trilegal offices**.

Registration and Submission Deadline

All papers must be submitted on or before **21st July, 2019 (11:59 PM)**. E-mails for submission and any other clarifications should be sent to - trilegal.nliusummit@gmail.com. The email must contain the following documents, in addition to the manuscript and personal details and affiliation of the author(s), without which the submission will **NOT** be accepted :-

- An originality statement, signed by the author(s), declaring that the manuscript is the original work of the author(s);
- A copyright statement, signed by the author(s), whereby the author(s) agrees that the copyright in the work shall vest with CBCL.

P.S.- Authors whose papers are selected for presentation in the Summit shall be required to pay an amount of INR 1000 for single author entries and **INR 1500 for co-authored entries** (subject to change).



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We request you to follow our official Facebook pages (<https://www.facebook.com/cbcl.nliu/> and <https://www.facebook.com/nliutrilegalsummit/>) to get updates regarding the Summit.